

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**A.B.A. No. 3055 of 2020**

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1. Bhudev Mahato  
2. Sahdev Mahato @ Sahdev Mahto  
3. Manohar Mahato  
4. Tulsi Mahato @ Tulsi Prasad Mahato ...      Petitioners
- Versus
1. The State of Jharkhand  
2. Ambuj Mahato      ...      Opposite Parties

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**CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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For the Petitioner      : Mr. Deepak Kumar, Advocate  
For the State            : Mr. R.R. Ravidas, Addl. P.P.

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**Order No.02 Dated- 09.09.2020**

Heard the parties through video conferencing.

Learned counsel for the petitioners personally undertake to remove the defects as pointed out by the stamp reporter within two weeks after the lockdown period is over.

In view of the personal undertaking of the learned counsel for the petitioner, the defects pointed out by the stamp reporter are ignored for the present.

Apprehending their arrest, the petitioners have moved this Court for grant of privilege of anticipatory bail in connection with C.P. Case No.954 of 2019 registered under sections 341/ 323/ 379/ 384/ 504/506/34 of the Indian Penal Code.

The Learned counsel for the petitioners submits that the allegation against the petitioners is that the petitioners abused and assaulted the complainant and demanded extortion of Rs.1,00,000/-. It is further submitted that the allegation against the petitioners are all false and drawing attention of this Court to page no.16 of the brief, which is the part of the report submitted by the concerned officer of Police of Pindrajora Police Station in a non-FIR case relating to a proceeding under Section 107 I.P.C., it is submitted that the dispute between the complainant and the petitioners arose because the petitioners set right a transformer in the village from which the complainant was drawing electricity

illegally for commercial purpose resulting in low voltage of electricity in the houses of the petitioners and other villagers and hence, this false case has been foisted only to harass the petitioners. It is then submitted that the petitioners undertake not to tamper with the evidence of the case. Hence, it is submitted that the petitioners be given the privilege of anticipatory bail.

Learned Addl. P.P. opposes the prayer for grant of anticipatory bail.

Considering the submissions of the counsels and the fact as discussed above, I am of the opinion that it is a fit case where the above named petitioners be given the privilege of anticipatory bail. Hence, in the event of their arrest or surrender within a period of six weeks from the date of this order, they shall be released on bail on furnishing bail bond of Rs. 25,000/- (Rupees Twenty Five Thousand) each with two sureties of the like amount each to the satisfaction of learned J.M. 1<sup>st</sup> Class, Bokaro, in connection with C.P. Case No.954 of 2019 with the condition that the petitioners will not tamper with the evidence of the case subject to the conditions laid down under section 438 (2) Cr. P.C.

**(Anil Kumar Choudhary, J.)**

Sonu/Gunjan-